

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3914
ANSWERED ON:14.12.2009
TRIPARTITE LABOUR COMMITTEES
Ray Shri Bishnu Pada

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number and functions of the tripartite labour committees functioning at present in the country;
- (b) the details of representation received by such committees from various trade unions and employers during each of the last three years and the current year, committee-wise;
- (c) whether the representation of the tripartite labour committees is given to central trade unions as per their verified membership;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor;
- (f) whether the Government proposes to give due representation to the central trade union as per verified membership; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): There are a total of 28 tripartite labour committees functioning under the Ministry. The functions of these committees are to study and discuss the problems which are special to the industry concerned in order to bring about a better understanding of the problems among the parties, to render advice in solving the problems and to reach at consensus of views. The Committees also advise the Government in the evolution of principles and policies in the Labour field.
- (b): The information will be collected and laid on the table of the House.
- (c) to (g): The representation to various Central Trade Union Organizations is given pro-rata on the basis of their latest verified membership in the particular industry as notified by the Ministry of Labour & Employment from time to time.